IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CP-27/59/ND/2018

In the matter of

Mr. Anand Mittal & Ors.

..PETITIONER

Vs.

Mahesh Mercandise (P) Limited d の y ふ、

.. RESPONDENT

SECTION:

Under Section 59

Order delivered on 31.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor : -

<u>ORDER</u>

: -

Learned Counsel for the petitioner is present. Upon service of notice on Respondent Nos. 2 & 3, they are represented by Mr. Vivek Malik, Advocate. In relation to Respondents 1, 4, 5, 6, 7 & 8, the service is not complete and is awaited. Let the other Respondents file their reply to the Company Petition within a period of 3 weeks from today (31.1.2018).

Post the matter on 01.3.2018.

-Sd-

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 31.1.2018